

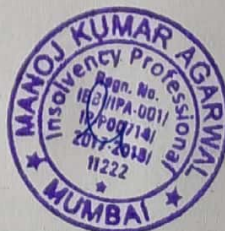
FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
D. S. KULKARNI DEVELOPERS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	D. S. KULKARNI DEVELOPERS LIMITED
2.	Date of incorporation of corporate debtor	20/09/1991
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune, Maharashtra, Under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L45201PN1991PLC063340
5.	Address of the registered office and principal office (if any) of corporate debtor	DSK House, 1187/60, J. M. Road Shivajinagar, Pune 411005, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	Date of Order – 26 th September, 2019 Date of Receipt of Order – 27 th September, 2019
7.	Estimated date of closure of insolvency resolution process	24 th March, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manoj Kumar Agarwal IBBI/IPA-001/IP-P00714/2017-2018/11222
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Malkani Chambers, 3rd Floor, Off Nehru Road, Vile Parle (East), Near Domestic Airport, Opp. Airlink Hotel, Mumbai – 400 099. Email: ipmanoj.agarwal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 107, Sterling Centre, Opp. Aurora Towers, M. G. Road, Pune – 411 001. Email: ip.dskdl@gmail.com
11.	Last date for submission of claims	9 th October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the classes 1. Fixed Deposit holders 2. Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	A. <u>Fixed Deposit Holders</u> 1. Mr. Rajendra R. Agrawal - IBBI/IPA-001/IP-P01209/2018-2019/11923 2. Mr. Pankaj Singhi - IBBI/IPA-001/IP-P-01227/2018-2019/12333 3. Mr. Jitendrakumar Budhalal Shah - IBBI/IPA-001/IP-P01034/2017-2018/11688 B. <u>Home Buyers</u> 1. Mr. Kedar Muley - IBBI/IPA-001/IP-P-01365/2018 -2019/12282 2. Mr. Girish Juneja - IBBI/IPA-001/IP-P00999/2017-2018/11646 3. Mr. Prabhanjan Maheshwari - IBBI/IPA-002/IP-N00517/2017-2018/11637
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads https://www.dskcirp.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the D. S. Kulkarni Developers Limited on 26th September, 2019.

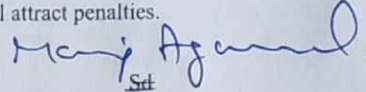


The creditors of M/s D S Kulkarni Developers Ltd, are hereby called upon to submit their claims with proof on or before 9th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Fixed Deposit Holders and Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 30th September, 2019
Place: Mumbai

Manoj Kumar Agarwal
Interim Resolution Professional
D. S. Kulkarni Developers Ltd

Reg No: IBBI/IPA-001/IP-P00714/2017-2018/11222

